

O R D E R

(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard the learned counsel for the for the rival parties.

2. The applicant's main grievance is that they have not been permitted to appear at the examination which may be held in very near future for the post of Chowkidar in the office of Respondent No.1 on the ground that his name has not been sponsored by the Employment Exchange. It is a well settled law that no candidate should be disallowed from appearing at the interview/test merely because his name has not been sponsored by the Employment Exchange provided he satisfies the basic eligibility criteria.
3. It is therefore, hereby directed that the Respondent No.1 shall allow the applicant to appear at the interview/examination irrespective of the fact whether or not he has been sponsored by the Employment Exchange provided he (applicant) satisfies the basic eligibility criteria.
4. The O.A. is disposed of accordingly. No order as to

प्राप्ति प्रति
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कास संख्या

CASE NUMBER

निर्गत दाता

DATE OF

प्रति दाता

COP 1

OA 368199

8-3-99

10-3-99

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Central Administrative Tribunal
Hyderabad, Andhra Pradesh
HYDERABAD BENCH.